Ref. No. 505/DSLSA/Estt/PLA-III/2018/2898 - 2915

Date: 02 July, 2020

To

1. The Registrar General
   High Court of Delhi, New Delhi

2. The Ld. District & Sessions Judge (HQ),
   Tis Hazari Courts, Delhi

3. The Principal Secretary
   Law, Justice & Legislative Affairs
   Govt. of NCT of Delhi

4. The Deputy General Manager
   Delhi Transco Limited
   Shakti Sadan, Kotla Road, New Delhi

5. The Deputy General Manager
   BSES-Rajdhani Power Limited
   Head Office – BSES Bhawan
   Nehru Place, Delhi

6. The Deputy General Manager
   Tata Power-DDL
   NDPL House, Hudson Lines
   Kingsway Camp, New Delhi

7. The General Manager
   Uttar Haryana Bijli Vitran Nigam Limited (UHBVNL)
   Vidyut Sadan, Plot No.: C16,Sector-6,
   Panchkula, Haryana, India

8. The General Manager
   Dakshin Haryana Bijli Vitran Nigam
   Vidyut Sadan, Vidyut Nagar, Hisar -125005

9. The General Manager
   Paschimanchal Vidyut Vitran Nigam Ltd
   (PAVVNCL)
   Urja Bhawan,
   Victoria Park, Meerut 250001

10. The General Manager
    KANPUR ELECTRICITY SUPPLY COMPANY
    LIMITED (KESCO)
    Kesa House, 14/71Civil Lines, Kanpur,

11. The General Manager
    Noida Power Company Ltd. (NPCL)
    Alpha –II Sector,
    Greater Noida city – 201 308,
    Uttar Pradesh, India

12. The General Manager
    Purvanchal Vidyut Vitran Nigam Ltd.(PUVVNL)
    DLW Bhikharipur,
    Varanasi - 221004

13. The General Manager
    Dakshinanchal Vidyut Vitran Nigam Ltd.
    (DVVVNL)
    Urja Bhavan,
    NH - 2 (Agra - Delhi Bypass Road),
    Sikandra, Agra - 282002,

14. The General Manager
    Madhyanchal Vidyut Vitran Nigam Ltd.
    (MVVVNL)
    HEAD OFFICE 4-A,
    GOKHALE MARG,
    LUCKNOW:- 226001.

15. The General Manager
    JAIPUR VIDUT VITRAN NIGAM
    LIMITED(Jaipur Discom)
    Vidyut Bhawan, Jyoti Nagar, Jaipur –
    302005

16. The General Manager
    Ajmer Vidyut Vitran Nigam Limited, (AVVVNL)
    Vidyut Bhawan,
    Panchsheel Nagar, Makarwalli Road, Ajmer–
    305004,

17. The General Manager
    Jodhpur Vidyut Vitran Nigam Ltd,
    (JODHPUR DISCOM) New Power House,
    Industrial Area, Jodhpur-342003

18. The Ld. Chairperson
    Bar Council of Delhi
    2/6, Sir Fort Institutional Area
    Khel Gaon Marg, New Delhi-49
Sub.: Appointment of Chairperson and Other Person/Members for Permanent Lok Adalat.

Respected Sir,

May I bring to your kind consideration that vide letter No.-505/DSLSA/Estt./PLA-III/2018/917-934 dated 28.01.2020 applications for the post of Other Person/Member were invited now the last date for submission of applications for the post Other Person/Member in Permanent Lok Adalat has been extended till 17.08.2020 while rest of the conditions shall remain same. Copy of advertisement in this regard is hereby enclosed.

May I therefore, request your goodself that directions be kindly issued to the quarter concerned for uploading the enclosed advertisement on the official website as well as for display of the same on the Notice Board/ any other conspicuous place of your good office.

With regards,

Yours faithfully

(Kanwal Jeet Arora)
Member Secretary

Encl: As above
Advertisement

The last date for submission of applications for the post of Other Person/Member for Permanent Lok Adalat has been extended till 17.08.2020 while rest of the conditions shall remain same.

(Kanwal Jeet Arora)
Member Secretary
Delhi State Legal Services Authority invites application from eligible Indian Nationals for selection/appointment on the post of Other Persons/Members, Permanent Lok Adalat (PUS) to be established under Section 22B, Legal Services Authorities Act, 1987 for a period of 02 years as per the following terms & conditions:-

Terms & Conditions:

1. A person who is, or has been, in the employment of any Central or State Electricity Authority or in Distribution Companies with experience of more than 20 years in service and/or who has obtained selection grade or super time scale in the highest cadre in the concerned Department/Undertaking/Company/PSU and conversant with technical aspect of generation, distribution and supply of electricity besides lying down of the tariffs and assessment of bills or charges for consumption of electricity and disputes arising there from; Provided that such candidates with Legal Background shall be preferred.

2. The initial appointment for Other Person/Member shall be for 2 years only, which shall be extendable at the discretion of the Hon’ble Executive Chairman of the Delhi State Legal Services Authority for a further maximum period of 3 years. Thus the total period of office shall not exceed 5 years or the attainment of the age of 65, whichever is earlier and they shall not be eligible for re-appointment.

3. The selection may be made on the basis of general reputation. The applicants in consideration zone shall be called for interview before a Committee to be constituted by the Hon’ble Executive Chairman of the Delhi State Legal Services Authority.
4. The terms and conditions of service of Other persons/Members, Permanent Lok Adalats including the resignation and removal shall be governed by the terms and conditions outlined in Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2003 read with Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2008 and Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2016 as amended vide notification F. No. A-60011/10/2012-Admn. III (L.A)/LAP (JUS) dated 22nd June, 2016 of Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants in-force.

5. The sitting fee of other Persons/Members shall be Rs. 1500/- per sitting;

6. For the purpose of attending the sitting of PLA the Other Person/Member shall be entitled to Conveyance Allowance of rupees five thousand per month.

7. The Other Person/Member before appointment shall have to take an undertaking that he does and will not have any such financial or other interest as is likely to affect prejudicially his functions as such Other Person/Member.

8. If any, Other Person/Member, PLA (PUS) fails to join within the stipulated period, the Hon’ble Executive Chairman, DSI.SA shall be competent to appoint any other person from the available waiting list of Other Persons/Members.

9. The applicant selected for the post of Other Person/Member shall submit the statement of property in detail before taking over charge within 10 days of publication of the final selection list, failing which the appointment shall be deemed cancelled.

10. Eligible applicant shall submit their application in the prescribed format (Annexure-A1) complete in all respect and sent it on email address estabwing-dslsa@nic.in from their email IDs latest by 17.08.2020.

11. Applications which are incomplete or received after the last date of submission of application shall not be entertained.

(KANWAL JEET ARORA) 
MEMBER SECRETARY